

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/1105/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati the 13th February, 2024.

Sub: **Station leave permission.**

Ref:- Your letter No. DJG/578, dtd. 05.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 09.02.2024 till the morning of 15.02.2024.**

The Additional District & Sessions Judge, Goalpara, and in his absence, the CJM in-charge, Goalpara, and in his absence, the in-charge CJM, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-38/2022/1106/A, dated 13.02.2024

Copy to :

✓ 1. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)